

**COKING AND NON-COKING COAL
MINES**

**(NATIONALISATION) AMEND-
MENT BILL**

AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Coking and Non-Coking Coal Mines (Nationalisation) Amendment Bill, 1973, as passed by Rajya Ssbha.

ASSENT TO BILL

SECRETARY: Sir, I lay on the Table the Uttar Pradesh State Legislature (Delegation of Powers) Bill, 1973 passed by the House of Parliament during the current session and assented to since a report was last made to the House on the 3rd August, 1973.

12.52 hrs.

**COMMITTEE ON ABSENCE OF
MEMBERS FROM THE SITTINGS
OF THE HOUSE**

ELEVENTH REPORT

SHRI S. C. SAMANTA (Tamluk): I beg to present the Eleventh Report of the Committee on Absence of Members from the Sittings of the House.

12.52-1/2 hrs

BUSINESS OF THE HOUSE

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS (SHRI K. RAGHU
RAMAIAH):**

With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 27th August, 1973, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.

- (2) Discussion and voting of:

- (i) Supplementary Demands for Grants (Orissa) for 1973-74.
- (ii) Supplementary Demands for Grants (Manipur) for 1973-74.

- (3) Consideration and passing of the Direct Taxes (Amendment) Bill, 1973.
- (4) Further consideration and passing of the Code of Criminal Procedure Bill, 1972, as passed by Rajya Sabha.
- (5) Further consideration and passing of the Indian Railways (Amendment) Bill, 1973.
- (6) Consideration and passing of the following Bills, as passed by Rajya Sabha:—
 - (i) The Payment of Bonus (Amendment) Bill, 1973.
 - (ii) The Coking and Non-coking Coal Mines (Nationalisation) Amendment Bill, 1973.
- (7) Discussion on the Motion regarding Approach to the Fifth Five-Year Plan on Friday, the 31st August, 1973.

SHRI P. G. MAVALANKAR (Ahmedabad): Sir, firstly, I want to know from the Minister of Parliamentary Affairs whether Government have any intention to take up the Constitution (Thirty-Second) Amendment Bill, 1973 which was introduced on the 16th May, this year. As early as July 12, 1973, in the Bulletin of the Lok Sabha Secretariat, No. 1254 which listed the Government Business, this particular Bill was mentioned. We are now fast approaching the end of the current monsoon session. But no intimation has been given by the Government whether this important and controversial Bill is going to be taken up or not. It is

[Shri P. G. Mavalankar]

popularly known as Anti-Defections Bill. I want the Minister to tell the House categorically whether the Government intend to take up the Bill before the end of the current session.

Secondly, I would request the Minister of External Affairs to give the House an opportunity to know as to what exactly is the stand of the Government with regard to the Summit Conference of Non-Aligned countries that is taking place in Algiers early next month. The press reports, in the beginning, were that the Prime Minister will not attend it. But later reports in *Patriot* and *Statesman* say that she is going to attend it. The House is in session and we are not given any information. We have to depend only on press information. Surely, it is an important subject. India is one of the pioneers of non-aligned countries—she is the leader. I request the Government to make a statement.

Lastly, the U.G.C. Report for 1970-71 which was going to be discussed in the autumn session of last year has not been discussed in spite of the fact that you have admitted a Motion. The Minister also assured us last week. Meanwhile, yesterday, we got the Report for 1971-72. Let us now discuss the two Reports together before we get next year's Report!

SHRI S. M. BANERJEE (Kanpur): Sir, I would request the Minister of Parliamentary Affairs, through you, that two statements should be made next week. Firstly, the Government should make a statement on the doctors' strike. There is a doctors' strike in Delhi in sympathy with the striking doctors of Bombay. The strike has been escalated to Delhi. I am afraid, if the Centre does not intervene in the matter, the situation will worsen. In Bombay, about 1000 doctors have been thrown out of employment. They were mercilessly thrown out of their houses at the

dead of night. Their belongings have been thrown out and they have been thrown out of employment. I do not think this is done by any civilised Government. We want a statement from the Minister of Health in this regard.

Then, yesterday, there was a merciless lathi-charge and tear-gas on the students of Shradhanand College. The Home Minister should make a statement. The boys were beaten by the D.T.C. bus conductors. 50 boys have been injured. I want a statement from the Government.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): I have given a Calling Attention Notice on this.

MR. SPEAKER: I think, I can ask the leaders of Opposition to select one Calling Attention Notice out of 50 Calling Attention Notices that I receive every day. I do not want to take the responsibility.

SHRI S. M. BANERJEE: I would ask the Government to administer the country properly so that there is no trouble. Every day, so many things are happening.

This has come in *Statesman* of today, about the Pay Commission's Report:

"Decision on Pay Body's Report. Another meeting with the Government employees' representatives and the Committee of Ministers, which is examining the report, will be held on August 30 since the former have asked to be heard again before a decision is taken."

Then it is said:

"Shortly after the August 30 meeting, the Cabinet will meet to take a decision which will be announced to Parliament before the Session adjourns."

I would request the hon. Minister of Finance to assure the House that, once Government takes decisions after meeting the employees' repre-

representatives, that report should be properly discussed in the House before implementation. Because my fear is this. The Law Ministry has said that any modification done by the Government might not be accepted and it will attract the arbitration clause. The arbitration clause, in my opinion, should be amended if it comes in the way. We have amended the Constitution of India so many times; ultimately there will be nothing left except the long title. Similarly we can amend the rules also. I would request the hon. Minister to assure this House that it will not be submitted to this House as *fait accompli*—because the minimum wage and certain other recommendations are not acceptable to the employees.

My last point is this. I have seen the Bonus Amendment Bill. It does not say anything about government employees. I would request the hon. Minister to accept a discussion on this most burning issue before us. Mr. A. P. Sharma has given notice. But he is not here.

SHRI SAMAR GUHA (Contai): I want to draw the attention of the Minister of Food and Agriculture through you—he is not here now—to add another item in the next week's business—about the food situation in West Bengal. I do not know what exactly is Government's policy of procurement. Recently the West Bengal Government allowed millers to have 50 per cent for free sale. That means, the Government is going to regularise hoard and black-marketing of rice by millers. For that reason, it is necessary for us to know what exactly is the policy of the Government in regard to food procurement. We are crying hoarse that the food procurement policy has failed. Yet, they are allowing the millers to have 50 per cent for free sale. "In this connection, I would like to say that I drew your attention earlier also, but there was no reply, to the fact that thousands of people from Bihar, Orissa and Eastern U.P.

are going to the Sealdah Station, to the Howrah Station; it is filled up. The streets of Calcutta are getting filled up. Such situation is very serious." The President of West Bengal Congress Committee has threatened that they will start Campaign to divert the land from jute production to paddy production. You know, Sir, after partition, 11 per cent of the land of West Bengal was diverted from paddy to jute production. (*Interruption*). They have threatened that they will launch a propaganda so that the land under jute production is diverted to paddy production—because they are not getting the requisite quota of rice from the Centre. I would request the Minister to make a statement on the food situation in West Bengal.

SHRI K. S. CHAVDA (Patan): The Lokpal and Lokayukta Bill was introduced in the House in 1971 and it is pending since then. I would like to know whether Government is going to bring forward this Bill in this Session.

13.00 hrs

Secondly, the Criminal Procedure Code Amendment Bill which was under discussion in the last session was postponed for discussion in this session. What is the position regarding that?....

SOME HON. MEMBERS: That is coming up.

SHRI K. S. CHAVDA: The third point is whether the Government is going to find time for a discussion on the India-Pakistan talks.

MR. SPEAKER: I am just allowing you on the points you have mentioned. It just started with Mr. Mavalankar and it has spread to others. So, please confine yourself to the points you have written to me.

SHRI K. S. CHAVDA: About the India-Pakistan talks....

MR. SPEAKER: Let them come to some settlement and then you can ask.

[Mr. Speaker]

Mr. Jyotirmoy Bosu.

SHRI JYOTIRMOY BOSU (Diamond Harbour): I had written to you, inviting the Government to make a statement with regard to the Coramandal Fertilisers where workers numbering 2000 have struck work as a result of which one thousand tonnes of fertilisers a day are not being produced. At this time of grave crisis, can we afford that? May I request the Government to make a statement on that? The second thing is, the involvement of high officials of administration in sex scandals expose the State machinery to adverse publicity. The national press has carried a news that in the diary of Mrs. Rajeswari wife of Mr. Nagmani...

MR. SPEAKER: No, no.

SHRI B. P. MAURYA (Hapur): On a point of order, Sir. It should not be allowed, Sir. Otherwise, I should be heard. This is highly objectionable.

SHRI JYOTIRMOY BOSU: ... a Cabinet Minister's name and a former Governor's name was mentioned (Interruptions).

MR. SPEAKER: Mr. Bosu; there is a limit... (Interruptions) Please pass on to the next item.

SHRI JYOTIRMOY BOSU: My third item is that the Maruti issue has taken a new dimension. All the Opposition Leaders have written to you that Air Marshal O. P. Mehra is now... (Interruptions).

The Chief of Air Staff says that the land is under the defence prohibitory order. Why is it not included in the list of business?... (Interruptions).

MR. SPEAKER: You also keep on adding to the dimension.

SHRI JYOTIRMOY BOSU: A letter has gone to you signed by all the Opposition Leaders that the whole issue has assumed a new dimension..

SHRI INDRAJIT GUPTA (Alipore): Not all the Opposition Leaders.

SHRI JYOTIRMOY BOSU: I am sorry. I stand corrected—most of the opposition Leaders excepting Mr. Indrajit Gupta...

MR. SPEAKER: When you go to them, they oblige you. That is all.

SHRI JYOTIRMOY BOSU: They have all written that on the Maruti issue the motion of mine should be admitted and this matter should be discussed...

MR. SPEAKER: Please sit down.

SHRI JYOTIRMOY BOSU: No, Sir How can it be? I have documents to prove that the Chief of Air Staff has said that the defence prohibitory order is valid on the land. Then, it means that whatever the Government said in another circumstance was utterly wrong. So, this matter should be discussed... (Interruptions) I want to make a submission to you that this should be discussed on the floor of the House.

SHRI G. VISWANATHAN (Wandiwash): Mr. Speaker, Sir...

MR. SPEAKER: I did not receive any intimation. I will go strictly by the slips I have received.

श्री ब्रजल बिहारी काजपेयी: अध्यक्ष जी, मैंने 377 के प्रस्तावगत लिखकर दिया है....

अध्यक्ष महोदय: अब 377 कहाँ है, यह तो कुछ और चल रहा है। 377 में जिसे देना था उसे दे दिया है।

श्री ब्रजल बिहारी काजपेयी: अदालत कासेज में पुलिस ने....

MR. SPEAKER: These are the only intimations. They have expressly mentioned...

SHRI ATAL BIHARI VAJPAYEE: Then you allow me under Rule 377.

प्रश्न महोदय : कमी कर देंगे, अभी नहीं ।

SHRI G. VISWANATHAN: I would like to bring to your notice that an allegation was made in the Bihar legislature and the Chair ruled that the Central Ministers cannot be discussed in the Assembly. A serious allegation has been made against a particular Minister. It is for the Minister to come out with a statement.

MR. SPEAKER: He has announced the business for the next week and you are converting it into a debate. I am just listening to you. There is no question of ruling of the Chair that has arisen.

SHRI G. VISWANATHAN: I wanted to bring to your notice the ruling of the Chair in Bihar. . .

MR. SPEAKER: You can suggest that such a statement or such a Bill is pending and it should be taken up.

SHRI SEZHIYAN (Kumbakonam): It is in regard to the statement that he has mentioned.

MR. SPEAKER: When you make certain statements about persons in position, there should be some prior intimation. Otherwise, it is difficult.

SHRI K. RAGHU RAMAIAH: Regarding the Non-aligned Summit Conference and the Finance Minister's second round of talks with Government employees, my senior colleagues have something to say.

THE MINISTER OF EXTERNAL AFFAIRS (SHRI SWARAN SINGH): May I inform the House that the Prime Minister has decided that she will attend the Summit Conference of the Non-aligned countries. The House is no doubt aware that this conference starts on the 2nd of Sep-

tember. On the 2nd, 3rd and 4th, there will be the meeting at the Foreign Ministers' level and I shall have to leave early. I shall have to be there on the 1st of September. The summit level meeting starts on the 5th. The meetings are to be held on 5th, 6th, 7th and 8th. The Prime Minister will have to reach there on the 4th, to be in time to participate in the meeting starting on the 5th. I need hardly add that even before the meeting there are several important informal consultations and it is very necessary, in view of the part that we have played in the non-aligned movement, and in view of the large number of leaders from Asia, Africa and the Carribean areas who will participate, that she should attend.

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): When we met for the first time, the representatives of the staff expressed a desire that the Minister should meet them again and we have told them that a second meeting is not ruled out. We propose to meet the representatives on the 30th of this month.

SHRI S. M. BANERJEE: I welcome the statement that the employees are meeting the Minister on the 30th. After 30th there will be only a few days of this session. It has been said that they will announce the decision before the Lok Sabha adjourns. What I want to submit is this. Let not the Government decision be placed in the House and announced here as a fait accompli. We should be allowed an opportunity to discuss the report before it is finally accepted.

MR. SPEAKER: There are a few more days after that.

SHRI K. RAGHU RAMAIAH: Mr. Mavalankar mentioned about University Grants Commission. That is exactly what I said earlier. "It has been admitted. It is a question of finding the time." That is still the position.

MR. SPEAKER: I propose that we should continue sitting at night also, so that you may know the value of time.

SHRI K. RAGHU RAMAIAH: Regarding other matters mentioned by the hon. Members, in so far as they relate to the Central Government, they will be duly conveyed.

अध्यक्ष महोदय : आप रात को बैठेंगे तो मुबह ड्राइजी फील करेंगे। आपको रात में जरूर बैठना चाहिए। श्री मधु लिमये।

श्री मधु लिमये (बांका) : मैं बार-बार अकाल और बाढ़ के बारे में कहता रहा हूँ, इस बार मैंने लिखकर नहीं दिया है। आप हमेशा कहते हैं मान लिया गया है लेकिन समय नहीं मिलता है। कई दफा आपने आश्वासन दिया है।

अध्यक्ष महोदय : आपको कमी तसल्ली भी होती है या नहीं? सारे दिन लगे रहते हैं और अभी बाढ़ रह गई।

13.10 hrs.

STATEMENT BY MEMBER RE.
STEPS TO REDUCE THE PRICES
OF COTTON FABRICS AND PRO-
FITS OF TEXTILE MILLS

श्री मधु लिमये (बांका) : अध्यक्ष महोदय, 27 जुलाई, 1973 को मैंने व्यापार मंत्री से एक प्रश्न द्वारा यह जानना चाहा कि क्या सरकार को इस बात की इत्तिला है कि 1972-73 में सूती मिलों ने अनापशनाप मुनाफा कमाया है। मैंने यह भी पूछा था कि सरकार मिल कपड़े के दामों को घटाने के लिए कौन सा कदम उठाने जा रही है। मंत्री महोदय ने मेरे प्रश्न के तौसरे हिस्से का यह जबाब दिया था कि सरकार को मिलों के मुनाफे के बारे में कोई जानकारी नहीं है। यह उत्तर न केवल गलत था बल्कि मिल वालों

की मुनाफाखोरी पर और सरकार की पूंजी-परस्त नीति पर चादर बिछाने का यह एक जानबूझ कर किया हुआ प्रयास था। मंत्री महोदय का जो स्पष्टीकरण आपने मुझे दिया है उसमें कहा गया है :

“यह निस्संदेह है कि संसद सदस्य श्री मधु लिमये ने अने 25 जून, 1973 के पत्र में मिलों के मुनाफे के बारे में व्यापार मंत्री के पास कुछ आंकड़े भेजे थे। लेकिन श्री मधु लिमये के आंकड़ों की सत्यता और उसके आधार के बारे में मंत्रालय को कोई इत्तिला नहीं मिल सकी। सरकार के पास इसके बारे में कोई तिलतिलेवार जानकारी नहीं थी। इन स्थिति में हम श्री मधु लिमये के आंकड़ों को स्वीकारने के लिए तैयार नहीं थे। जब सरकार को दूसरी जानकारी नहीं रहती तो साधारणतः सरकार आधिकारिक सूत्रों पर निर्भर रहती है।”

यह खुलासा बहुत हास्यास्पद है। क्या सरकार का यह कर्तव्य नहीं है कि दाम, मुनाफे आदि के बारे में वित्तीय पत्रिकाओं में जो खबरें आती हैं उनको वह पढ़े और उसकी गहराई में जा कर उसका अध्ययन करे? “कामरी” यह एक ख्यातिप्राप्त वित्तीय साप्ताहिक है। इसमें कम्पनियों के बारे में हर सप्ताह समाचार छलते हैं। अप्रैल 1973 से लेकर 27 जुलाई तक यानी मेरे प्रश्न के उत्तर के दिन तक इस पत्रिका ने दर्जनों मिलों के बारे में सही जानकारी प्रस्तुत की है। इस पत्रिका में कम्पनियों के बारे में जो समाचार छपे हैं उनकी सत्यता हाईकोर्ट और सुप्रीम कोर्ट भी स्वीकार करते हैं। इन समाचारों को पढ़ने से इसके बारे में कोई सन्देह नहीं रहता कि